Post Offer Advertisement under Regulation 18 (12) in terms of SEBI (Substantial Acquisition of Shares and Takeovers), Regulations, 2011 of

SURNIDHI INVESTMENT LIMITED

Open Offer for Acquisition up to 13,00,000 Equity Shares of Rs. 10/- each from Shareholders of Surnidhi Investment Limited by Mr. Mohit Gupta (hereinafter referred to as "Acquirer")

This Post Offer Advertisement is being issued by **Chartered Capital and Investment Limited, ("Manager to the Offer")**, for and on behalf of **Mr. Mohit Gupta** (hereinafter referred to as **"Acquirer"**), in connection with the offer made by the Acquirer, in compliance with Regulation 18 (12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 **("SEBI (SAST) Regulations")**. The Detailed Public Statement with respect to the aforementioned offer appeared in Business Standard (English) and Business Standard (Hindi) on Friday, February 22, 2013.

1. Name of the Target Company : Surnidhi Investment Limited
2. Name of the Acquirer(s) and PAC : Mr. Mohit Gupta
3. Name of the Manager to the Offer : Chartered Capital and Investment Limited
4. Name of the Registrar to the Offer : Alankit Assignments Limited
5. Offer Details :
   a. Date of Opening of the Offer : Monday, April 29, 2013
   b. Date of Closure of the Offer : Monday, May 13, 2013
6. Date of Payment of Consideration : Wednesday, May 15, 2013
7. Details of Acquisition :

Sr. No.	Particulars	Proposed in the Offer Document	Actuals
7.1	Offer Price	Rs. 8.50	Rs. 8.50
7.2	Aggregate number of shares tendered	13,00,000*	2,82,700
7.3	Aggregate number of shares accepted	13,00,000*	2,82,700
7.4	Size of the Offer (Number of shares multiplied by offer price per share)	Rs. 1,10,50,000*	Rs. 24,02,950
7.5	Shareholding of the Acquirer before Agreements/Public Announcement (No. & %)	12,39,800 24.80%	12,39,800 24.80%
7.6	Shares Acquired by way of Agreements • Number • % of Fully Diluted Equity Share Capital Shares Acquired by way of Open Offer	 10,67,700 21.35%	 10,67,700 21.35%
7.7	• Number • % of Fully Diluted Equity Share Capital	13,00,000* 26.00%	2,82,700 5.65%
7.8	Shares acquired after Detailed Public Statement • Number of shares acquired • Price of the shares acquired • % of the shares acquired	 NIL Not Applicable NIL	 NIL Not Applicable NIL
7.9	Post offer share holding of Acquirer • Number • % of Fully Diluted Equity Share Capital	 36,07,500* 72.15%	 25,90,200 51.80%
7.10	Pre offer shareholding of the Public • Number • % of Fully Diluted Equity Share Capital Post offer shareholding of the Public • Number • % of Fully Diluted Equity Share Capital	 26,92,500 53.85% 13,92,500* 27.85%	 26,92,500 53.85% 24,09,800 48.20%

**Assuming full acceptance in Offer*

8. The Acquirer accepts full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (Substantial Acquisition of Shares and Takeovers), 2011.
9. A copy of this Post Offer Advertisement will be available on the websites of SEBI (www.sebi.gov.in), Delhi Stock Exchange Limited and the registered office of the Target Company.

Capitalized terms used but not defined in this advertisement shall have the meanings assigned to such terms in the PA and/or DPS and/or Letter of Offer.

ISSUED BY MANAGER TO THE OFFER

CHARTERED CAPITAL AND INVESTMENT LIMITED

SEBI Registration No.: INM000004018

418-C,"215 Atrium", Andheri Kurla Road, Andheri (East), Mumbai – 400 093

Tel No.: 022 66924111, Fax No.: 022 66926222, Email: mumbai@charteredcapital.net

Contact Person: Ms. Menka Jha

Place: Mumbai
Date: Saturday, May 18, 2013

For and on behalf of the Acquirer
Mr. Mohit Gupta